

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:769  
ANSWERED ON:27.11.2006  
ADULTERATION IN JEWELLERY  
Singh Shri Prabhunath

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether any action has been taken against jewelers whose jewellery samples had failed against declared purity and against whom cases were registered in the Monopolies and Restrictive Trade Practices Commission (MRTPC);
- (b) if so, the details thereof;
- (c) if not, the steps taken to expedite the action;
- (d) whether any survey for ascertaining purity of jewellery items has been conducted with regard to other jewelers selling hallmarked jewellery; and
- (e) if so, the details and the findings thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

- (a) to (c): Bureau of Indian Standards (BIS) Act 1986 provides for action against its licensee jewellers and also against those who misuse the Standard Mark /Hallmark. The jewellers, against whom cases were registered in the Monopolies and Restrictive Trade Practices Commission (MRTPC), were neither licensees of the Bureau of Indian Standards nor were found misusing the Hallmark. Therefore, no action could be taken against them under the BIS Act.
- (d) : No, Sir.
- (e) : Does not arise.